Public Authority: National Human Rights Commission

Role: Nodal Officer

User : Mukesh

#### Quarterly Return Form

Public Authority: National Human Rights Commission

Back

Year: 2023-2024 Quarter: 1

collected.

\* Blocks are mandatory

Mode: EDIT  $^{st}$  Registration Fee collected against the no of request is not necessarily equivalent to the total fee

#### \*Block I (Details about the requests and appeals)

		Progress du	ring Quarter (01/04	4/2023 30/06/20	23)		
	Opening Balance as on begining of Quarter 1	recieved as transfer	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)	
Requests	8	6	521	26	0	507	
First Appeals	2	N/A	50	N/A	0	48	

	Total no. of AAs designated	
19	4	
	(19	

#### \*Block II (Details about fees collected, penalty imposed and disciplinary action taken )

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)		
2560	42	0	(0		

#### \*Block III (Details of various provisions of section 8 while rejecting the requested information)

#### No. of times various provisions were invoked while rejecting requests

#### Relevant Sections of RTI Act 2005

	Section 8 (1)										Sec	tions	
а	b	С	d	е	f	9	h	i	j	9	11	24	other
)	0	0	0	0	0	0	0	0	0	0	0	0	0

#### Block IV (Details regarding compliance of direction (recommendation of the Commission)

S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars	
1		Select 🗸		
2		Select V		
3		Select V		
4		Select V		
5		Select V		
6		Select V		
7		Select V		
8		Select V		
9		Select V		

			lations/procedures a tails of the changes (	s a result of requested information by t (max. 500 chars)				
Block V (Details regarding	g Mandatory Dis	closures and Tr	ansparency Office	r)				
A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	Is there any other	Answer of (A) is er medium of disso low (not exceeding	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted					
Yes 🗸				https://nhrc.nic.in/rti-act-2005				
* Name of Transparency Officer	r, if any, in the Pub	lic Authority along	with the designation	n, telephone number & e-mail ID ,				
Whether Transparency Officer Appointed	Yes 🗸							
Name of Transparency Officer	Sanjay Kumar	Sanjay Kumar ( Please do not add Shri/Smt./Mr./Ms. before the name						
Gender	Male 🕶	Male v						
Designation	Deputy Secre	tary						
Contact Number	24663245	24663245 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)						
Email Address	dsa.nhrc@nic	.in						
3. Last Date of updating of Man	datory disclosure u	under Section 4(1)	(b)	31/07/2023				
C. Has the Mandatory Disclosure DOPT vide OM No. 1/6/2011-IR			Provide the detail/	f Answer of (C) is yes - URL of webpage, where the Audit repo posted (max 150 chars)				
	elect ~							

Submit

Year\*

Quarterly Return\*

2022-2023	•
4th Quarter (Jan-Mar)	,

Submit

Cancel (Https://Dsscic.Nic.In/Dashboard)

Edit Previous Return (Https://Dsscic.Nic.In/Quarterly-Returns/Edit-Previous Returns/Edit-Previous Returns/Edit-Previous Returns/Edit-Previous Return Returns/Edit-Previous Retur

### RTI Annual Return Information System

### **Quarterly Return Form**

Public Authority: National Human Rights Commission

Ministry Name: Department of Home

Quarter: 4th Quarter (Jan-Mar) (2022-2023)

\* Block! (Details about the requests and appeals)

			Progress during Quarter									
	Opening Balance as on begining of 4th Quarter (Jan-Mar)	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied						
Requests	5	0 14	0 529.	026.	0 -	0 514.						
First Appeals	5	N/A	0 46	N/A	0 - *	0 491						
		Total no. Of 0	CAPIOs designated	Total no. Of	CPIOs designated	Total no. Of AAs designated						

\* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	
0 2830=	0 754/2	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)

Section

а	b	С	d	е	f	g	h	i	j		9	11	24	other
0	0	0	0	0	0	0	0	0		0	0	0	0	
* Bloc	k IV (Det	tails Rega	rding Ma	ndatory	Disclosu	ıres)								
A. Is	the Ma	ndatory I	Disclosurebsite of				posted o	on					webpage, nax 150 c	where the hars)
			Yes		~		www.example.com							
B. Last Date of updating of Mandatory disclosure under Section 4(1)b									dd/mm/yyyy					
		landatory											vebpage, max 150	where the chars)
		[4	tes NO	)	~				www.example.com					
		udit of Ma nm/yyyy)		disclos	ures un	der Se	c. 4(1)(b)			dd/n	nm/yyy	У		
						*	Submi	t	N	od	Of	07:	fer	7
							Reset							
	***										the	mf		

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### No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0		0	0	0	0	0	0	0	0	0	0	0

* Block IV (I	Details	Regarding	Mandatory	y Disclosures
---------------	---------	-----------	-----------	---------------

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)				
Yes 🕶	www.example.com				
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	dd/mm/yyyy 🚞				
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
Yes •	www.example.com				
<ul><li>D. Date of audit of Mandatory disclosures under Sec. 4(1)</li><li>(b)(Format dd/mm/yyyy)</li></ul>	dd/mm/yyyy 🚞				

Submit

Reset

Moder officer

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Year\*

Quarterly Return\*

2022-2023	~
3rd Quarter (Oct-Dec)	~

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# RTI Annual Return Information System

### **Quarterly Return Form**

Public Authority: National Human Rights Commission

Ministry Name: Department of Home

Quarter: 3rd Quarter (Oct-Dec) (2022-2023)

\* BlockI (Details about the requests and appeals)

	as on applica begining receive of 3rd transf Quarter from of	1		Progress	during Quarter		
	Balance as on begining of 3rd	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	14	078.	0 540.	0 11	0 -		
First Appeals	13	N/A	0 65	N/A	0 —	073.	
		Total no. Of 0	CAPIOs designated	Total no. Of	Total no. Of AAs designated		

\* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	
0 2 829/=	0 /806/=	0	0

<sup>\*</sup> Block III (Details Of various provisions of section 8 while rejecting the requested information)

Collected(in Rs.) u/s 7(1)	Collected(in Rs.) u/s 7(3)	Recovered(in Rs.) as directed by CIC u/s 20(1)	action taken against any Officer u/s 20(2)
0 3720 2	02010	0	0

No. Of times various provisions were invoked while rejecting requests

			No.					RTI Act 20					
Secti	on 8(i)										S	ection	
а	b	С	d	е	f	g	h	i	j	9	11	24	other-
0	0	0	0	0	0	0	0	0	0	0	0	0	0

\* Block IV (Details Regarding Mandatory Disclosures) A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on Provide the detail/URL of webpage, where the Website of Public Authority? the disclosure is posted (max 150 chars) V www.example.com B. Last Date of updating of Mandatory disclosure under dd/mm/yyyy Section 4(1)b C. Has the Mandatory Disclosure been audited by third party Provide the detail/URL of webpage, where as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? the Audit report is posted (max 150 chars) Yes www.example.com D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) dd/mm/yyyy (Format dd/mm/yyyy) Submit Reset

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<sup>\*</sup> Block III (Details Of various provisions of section 8 while rejecting the requested information)



Year\*

Quarterly Return\*

2022-2023		~
2nd Quarter (July-Sept)	,	~

Submit

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# RTI Annual Return Information System

# **Quarterly Return Form**

Public Authority: National Human Rights Commission

Ministry Name: Department of Home

Quarter : 2nd Quarter (July-Sept) (2022-2023)

\* BlockI (Details about the requests and appeals)

			Progress during Quarter								
	Opening Balance as on begining of 2nd Quarter (July- Sept)	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeal replied					
Requests	31	0 29	0.572	0 14	0 —	0 6041					
First Appeals	2	N/A	0 76	N/A	0	0 65.					
		Total no. Of C	APIOs designated	Total no. Of	Total no. Of AAs designated						

<sup>\*</sup> Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

0 3310/=	02270/	0					0			, ,		
	/		0. 1.	!	og the :	roquest	ed info	rmati	on)			
* Block III (Details Of v												
	No. Of times va	rious prov	isions	were inv	oked w	hile rej	ecting	reques	sts			
		Releva	nt Sect	ions Of F	RTIAct	2005			C	ection		
Section 8(i)									56	ection		
a b c	d e	f	g	h	i	j		9	11	24	otl	her
0 0 0	0 0	0	0	0	0		)	0	0	0	0	
4												>
* Block IV (Details Reg	arding Mandator	y Disclosu	res)									indiana para ing mananana
<b>A.</b> Is the Mandatory the V	Disclosures un Vebsite of Public	der Sec.	4(1)(b) y ?	) posted	on				URL of voosted (r			
	Yes	~					www.e	xamp	le.com			
B. Last Date of upda Section 4(1)b	ating of Mandato	ry disclos	sure ur	nder			dd/mm	n/yyyy				
C. Has the Mandato as per DOPT vide C	ry Disclosure be M No. 1/6/2011	en audite -IR dated	ed by t 15-04	hird part -2013?	У				/URL of posted (			
	Yes	~					www.e	examp	le.com			
D. Date of audit of M		sures un	der Se	c. 4(1)(t	))		dd/mn	n/yyyy				
				Submit					1	lh	y	
				Reset					V	27.7	1.22	_

renaity Amount

Recovered(in Rs.) as

directed by CIC u/s 20(1)

Addi. ree

Collected(in

Rs.) u/s 7(3)

Registration ree

Collected(in Rs.)

u/s 7(1)

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26-07-2071

No. Of Cases where disciplinary

action taken against any Officer

u/s 20(2)

Year\*

Quarterly Return\*

2022-2023

Ist Quarter (April-June)

Submit

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# RTI Annual Return Information System

### **Quarterly Return Form**

Public Authority: National Human Rights Commission

Ministry Name : Department of Home

Quarter : Ist Quarter (April-June) (2022-2023)

\* BlockI (Details about the requests and appeals)

				Progress	during Quarter		
	Opening Balance as on begining of lst Quarter (April- June)	No. of application received as transfer from other PAs u/s 6(3)	cases transferred	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	2	0 1.3	0 623.	0 /31	0 —	05941	
First Appeals,	2	N/A	0 48	N/A	0 —	0 48	
		Total no. Of 0	CAPIOs designated	Total no. Of	Total no. Of AAs designated		

<sup>\*</sup> Block II (Details about fees Collected, penalty imposed and disciplinary action taken)